

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

C.P. NO.36/93

WEDNESDAY THIS THE NINETEENTH DAY OF JANUARY 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

P. Mathews,
S/o P.D. Paul,
Aged about 58 years,
Residing at No.95,
Avalahalli, Mysore Road,
Bangalore-560 026.

... Complainant

[By Advocate Shri M.R. Achar]

v.

1. Sri Ramkumar Schukle,
The General Manager,
Southern Railway,
Madras.

2. Sri P. Ramachandran,
The Divisional Railway
Manager, Mysore Division,
Southern Railway,
Mysore.

3. Sri S. Natarajan,
The Divisional Personal Officer,
Southern Railway,
Mysore Division, Mysore.

... Respondents

[By Advocate Shri N.S. Prasad ...
Railway Counsel]

O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. In this contempt petition the grievance made is that the directions issued by this Tribunal while disposing off O.A. No.282 of 1992 has not been complied with. The Railway Administration against whom that charge is made have filed their objection state-

ment and also have filed an order dated 7.12.1993 Annexure RII on the basis of which compliance of the order of the Tribunal is said to be carried out. Apparently there is compliance of the order of this Tribunal but this, Shri Achar for the petitioner tells us that the compliance is either not adequate or is totally misconceived. If the applicant is not satisfied with the order now made under Annexure R-II it is open to him to challenge the same before the appropriate forum. With this observation this contempt petition stands rejected.



MEMBER [A]



VICE-CHAIRMAN

bsv